

ITEM NO.11

COURT NO.13

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6045/2017

(Arising out of impugned final judgment and order dated 30-10-2014  
in OA No. 3789/2013 passed by the Cat At Delhi)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

ATOMIC ENERGY RETIRE WELFARE ASSOCIATION (AERWA) THRU NARESH KUMAR  
JHAMB AND ANR & ANR.Respondent(s)

)

Date : 13-12-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Mr. Avinash Sharma, AOR

For Respondent(s)

Mr. Praveen Chaturvedi, AOR

UPON hearing the counsel the Court made the following  
O R D E R

(CHARANJEET KAUR)  
POKHRIYAL)  
AR CUM PS  
REGISTRAR

(INDU KUMARI  
ASSISTANT